

HARYANA VIDHAN SABHA

Un-Starred Question

**To be asked at a meeting of the Haryana Vidhan Sabha to be held on
Tuesday, the 26th February, 2013**

Land Released by The Town and Country Planning Department

- 306. SH. ASHOK KUMAR ARORA, M.L.A. :** Will the Chief Minister be pleased to state:-
- a) the District wise details of cases, in which land was released and/or re-allotted after starting the acquisition process under section 4 and 6 of the Land Acquisition Act 1894, in the State, by the Town & Country Planning Deptt. during the period from 1-4-2005 till date;
 - b) the total number of cases with details thereof, as at (a) above, adjudicated by the Hon'ble Punjab & Haryana High Court and the Apex Court; and
 - c) the action taken by the Government on the basis of decision of the courts of law, as at (b) above ?

**Chandigarh:
The 19th February, 2013**

**SUMIT KUMAR,
Secretary,
Haryana Vidhan Sabha**